

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 123

IA Nos. 2228/2023, 1496/2023, 2631/2023
256/2024, 555/2024, 964/2024
In
CP(IB) No. 521/Chd/Hry/2019
(Admitted)

IN THE MATTER OF:

Corporation Bank

...Petitioner

Vs.

SRS Healthcare & Research Centre Ltd.

...Respondent

Under Section: 7, 33, 19(2), 60(5) IBC 2016

Due to paucity of time, the matter could not be taken up today, hence the matter is adjourned to 22.07.2024.

-sd-
Court Officer

June 05, 2024
SM